

**Through Video Conferencing****CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR****Original Application No.202/552/2020**

Jabalpur, this Thursday, the 22<sup>nd</sup> day of October, 2020

**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Krishna Pal Singh, Veterinary Dresser, Age – 52 years, S/o Shri Hakim Singh, Military Farm Gwalior (Det) Jhansi, Morar Cantt, Gwalior – 474006, R/o – H No.92, Kunj Vihar Phase-II, Airport Road, Gole Ka Mandir, Gwalior – 474005.

**-Applicant**

**(By Advocate – Shri S.S. Chauhan)**

**V e r s u s**

1. Union of India through Secretary, Ministry of Defence South Block, New Delhi – 110011.
2. Adjutant General, Adjutant General's Branch, IHQ MOD (ARMY) WING-II, West Block-III, RK Puram, New Delhi – 110066.
3. Director (CP), Adjutant General's Branch, IHQ MOD (ARMY) WING-II, West Block-III, Rk Puram New Delhi – 110066.
4. Deputy Director General (MF), QMG's Branch IHQ of MOD (Army), WB-III, RK Puram, New Delhi – 110066
5. Director Military Farm (Southern Command) Command Head Quarter Pune 411001
6. Commanding Officer/OIC-31 Armed DOU Jhansi Cantonment Pin Code 284001
7. Officer in Charge Military Farm Gwalior (Det Jhansi) Military Farm Gwalior Morar Cantonment Gwalior-474006



8. Officer In Charge Military Farm Gwalior (det)  
Jhansi Military Farm Jhansi, Jhansi Cantonment Jhansi 284001

9. Shri Shyam Lal Yadav (SL Yadav) Manager/OIC MF Gwalior  
as well as MF Jhansi Morar Cantonment Morar Gwalior-474006

**-Respondents**

**(By Advocate – Shri Akshay Jain)**

**ORDER**

Heard.

2. This Original Application has been filed by the applicant aggrieved by order dated 31.08.2020 (Annexure A-1) qua the applicant, whereby the applicant has been transferred from Military Farm, Gwalior to 31 Armd DOU, Jhansi.
3. The facts from the pleadings are that the applicant is serving as Veterinary Dresser in the Military Farm and post at MF-Gwalior. The office of QMG issued administrative instructions on 31.08.2017 (Annexure A-3) regarding the closure of Military Farm. Consequently, the Military Farm at Gwalior is now attached to Military Farm Jhansi. However, the applicant is serving at MF-Gwalior only. Thereafter, options for posting out of department, were called in the month of June-July, 2020, wherein applicant endorsed Gwalior, Kanpur and Delhi in order. On 14.02.2020 (Annexure A-4), respondent No.3 issued an order for redeployment of surplus Group 'C'



Defence civilian employees. Now, vide order dated 31.08.2020 (Annexure A-1), the applicant has been posted to 31 Armd DOU Jhansi as Tradesman Mate.

4. The contention of learned counsel for the applicant is that Annexure A-4 order regarding redeployment of surplus Group 'C' Defence civilian employee provides for adjustment of employee in the same/nearby stations, i.e. within the 50 km radius. However, the applicant has been posted to 31 Armd DOU Jhansi that is out of 50 km radius from the present place of posting. It has been submitted by learned counsel for the applicant that the applicant has preferred a representation to the respondents on 13.10.2020 (Annexure A-5) against the order dated 31.08.2020, which is still pending with the respondents.

5. At this stage, learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide the representation (Annexure A-5) in a time-bound manner and till such time the representation is decided, the applicant shall be allowed to work at the present place of posting.



6. This Tribunal has considered the matter and of the view that ends of justice will be met if the respondents are directed to consider and decide applicant's representation (Annexure A-5) in a time frame. Accordingly, the competent authority of the respondent department is directed to consider and decide the representation (Annexure A-5), after considering Annexure A-4 policy, within a period of four weeks from the date of receipt of a copy of this order. Needless to say that the competent authority shall pass the reasoned and speaking order. All the contentions raised in the representation shall be dealt with. Till such time the representation is decided, the applicant shall be allowed to work at the present place of posting.

7. With these observations, this Original Application is disposed of at the admission stage itself. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

am/-

